

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 741 OF 2024

IN THE MATTER OF:

RAVINDRA KUMAR

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

AFFIDAVIT IN COMPLIANCE OF ORDER DATED 01.07.2024 ON BEHALF OF  
RESPONDENT NO. 2 i.e. MoWR, RD&GR

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1.	Affidavit in compliance of order dated 01.07.2024 on Behalf of Respondent No. 2- (Ministry of Water Resources, River Development and Ganga Rejuvenation)	
2.	<b>Annexure – A</b> ; Copy of the email dated 20.09.2024.	

Date: 24.01.2025

Place: New Delhi

**ADVOCATE FOR THE RESPONDENT:**

Gigi.C.George, Advocate  
Standing Counsel (UOI)  
Ch No. 457, Lawyers Block-1  
Delhi High Court, New Delhi  
Email- gigicgoerge.adv42@yahoo.in  
Mob-9810625315

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RESPONDENT NO. 2 i.e. MoWR, RD&GR**

MOST RESPECTFULLY SHEWETH:

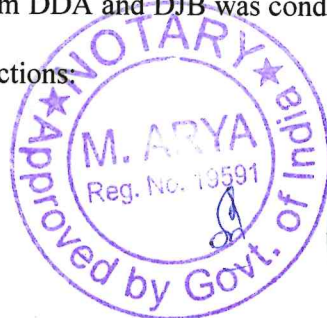
I, Anup Kumar Sirvastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

1. That I am working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi. I am duly authorized for and on behalf of the Respondent No. 2 to swear to the present affidavit. I am fully conversant with the facts and circumstances of the present case from the records.
2. That at the outset it is submitted that NMCG is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the Environment (Protection) Act, 1986 vide notification no. S.O. No. 3187(E) dated 07.10.2016, published in the gazette of India. NMCG has been mandated with for the



implementation of programs for protection, prevention and rejuvenation of river Ganga and its tributaries christened as the Namami Gange Programme (NGP) of the Central Government. The NGP focuses on effective abatement of pollution and rejuvenation, protection and management of the river Ganga and its tributaries through interventions like taking up sewerage infrastructure projects for interception, diversion and treatment of waste water discharge from open drains into the river through construction of new STPs and/or rehabilitation and augmentation of existing STPs, laying of sewage pipelines etc.

3. That vide email dated 20.09.2024 NMCG, informed the DDA regarding the grievance concerning the continuous outflow of waste water and sewage through the storm water drain located along Road No. 210 (110) in Sector-23, Dwarka, New Delhi. The applicant contends that this storm water drain serves as the primary source of rainwater for the water body 'Naya Johad,' and has raised concerns that the mixing of sewage with the storm water is leading to the contamination of the 'Naya Johad'. Copy of email dated 20.09.2024 is marked and attach herewith as '**Annexure A**'.
4. As per the DDA stand, that the sewerage /dirty water and discharge from these outfalls is trapped by an interceptor chamber, before entering Trunk Drain No.2 (Peripheral drain) and through separate pipes transferred to 7 MLD Sewage Treatment Plant (STP), which after tertiary level treatment is discharged into Trunk Drain No.2 (Peripheral Drain) again. The said STP was completed and inaugurated in February, 2024, in Compliance to the directions issued by this Hon'ble Tribunal on 05.03.2020 in OA No. 06/2012 in the matter of Manoj Mishra v/s Union of India. This STP caters to discharge of sewerage from outfalls of storm water drain of nearby areas.
  - a) A joint inspection with representative from DDA and DJB was conducted on July 27, 2024, and concluded with the following actions:



- (i) the DJB will dechock the sewer line of MP Road No. 226 from Chitrakoot Society to the intersection of MP Road Nos. 226 and 210; and
  - (j) (ii) the Chitrakoot Society RWA will remove the connecting pipe between the sewer line and the storm water (SW) drain intercepting chamber within the society.
- b) As per the DDA stand, it is also submitted that the connection to 'NayaJohad' is before the interceptor chamber and as such, currently, the connection to this water body from the Storm water drain situated at MP Road No.210 has been severed and closed, in order to prevent any contaminated water to flow into the water body.
5. In view of this, it is prayed that the Hon'ble Tribunal may consider passing an appropriate order or direction in accordance with the facts and circumstances presented.



DEPONENT

*Identify the deponent who signed before me*

**VERIFICATION**

I, the deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this \_\_\_\_ day of 24 JAN 2025 2025.



DEPONENT

Date: 24.01.2025

Place: New Delhi



**ATTESTED**  
  
**NOTARY PUBLIC**

**24 JAN 2025**

**Fwd: In Re- Subject: O.A No. 741/2024- Ravindra Kumar Versus Union of India & Ors. before the Hon'ble NGT(PB)**

arpita.kumari@govcontractor.in | SEP 20, 2024 4:55 PM | 1 minute(s) read

body in Dwarka, New Delhi.

Please find attached Original Application No. 741 of 2024, Order dated 01.07.2024 in O.A. no. 741 of 2024 and order dated 01.11.2016 in O.A No. 299 of 2016 with this email for your kind information and necessary action.

Regards,

Arpita Kumari  
Consultant (Legal)  
9999551889  
राष्ट्रीय स्वच्छ गंगा मिशन  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
जल शक्ति मंत्रालय, भारत सरकार  
प्रथम तल, मेजर ध्यान चंद, राष्ट्रीय स्टेडियम, इंडिया गेट, नई दिल्ली- 110002

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**From:** "Arpita Kumari" <[arpita.kumari@govcontractor.in](mailto:arpita.kumari@govcontractor.in)>  
**To:** [vcdda@dda.org.in](mailto:vcdda@dda.org.in)  
**Cc:** "Anup Kumar Srivastava" <[ed-technical@nmcg.nic.in](mailto:ed-technical@nmcg.nic.in)>, "Neelima Soni" <[neelima.soni2033@dda.gov.in](mailto:neelima.soni2033@dda.gov.in)>  
**Sent:** Friday, September 20, 2024 2:52:48 AM  
**Subject:** In Re- Subject: O.A No. 741/2024- Ravindra Kumar Versus Union of India & Ors. before the Hon'ble NGT(PB)

Sir,

This is in reference to the above captioned matter pertaining to the alleged contamination of the Naya Johad water body in Dwarka, New Delhi.

Please find attached Original Application No. 741 of 2024, Order dated 01.07.2024 in O.A. no. 741 of 2024 and order dated 01.11.2016 in O.A No. 299 of 2016 with this email for your kind information and necessary action.

Regards,

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